

industry. It is not that the workers are removed from the industry. That is the main point that we have to bear in mind that help to the workers is also a part of the help to the industry unless we are in a position, at some later stage, to take over the whole industry. While we are not in that position, we have to help the industry also in our effort to help the workers.

Another point that the hon. Member mentioned was about young Turks. I like to feel that I am a young Indian, not a young foreigner.

12 30 hrs.

PAPERS LAID ON THE TABLE

Audit Report, Defence Services 1968, etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : On behalf of Sbri Morarji Desai, I beg to lay on the Table :

- (1) A copy of the Audit Report, Defence Services, 1968 under article 151 (1) of the Constitution.
- (2) A copy of Appropriation Accounts of the Defence Services for the year 1966-67 and Commercial Appendix thereto.

[Placed in Library. See No. LT-1174/68].

Notifications under the Customs Act and the Central Excises and Salt Act, etc.

SHRI K. C. PANT : I beg to lay on the Table :

- (1) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :—
 - (i) The Customs and Central Excise Duties Export Draw-back (General) Thirty-ninth Amendment Rules, 1968, published in Notification No. G.S.R. 739 in Gazette of India dated the 20th April, 1968.
 - (ii) The Customs and Central Excise Duties Export Draw-

back (General) Fortieth Amendment Rules, 1968, published in Notification No. G.S.R. 740 in Gazette of India dated the 20th April, 1968.

- (iii) The Customs and Central Excise Duties Export Draw-back (General) Forty-first Amendment Rules, 1968, published in Notification No. G.S.R. 741 in Gazette of India dated the 20th April, 1968.

[Placed in Library. See No. LT-1175/68].

- (2) A copy of Notification No. G.S.R. 780 published in Gazette of India dated the 22nd April, 1968 under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-1176/68].
- (3) A copy of the Annual Report on the working of the Deposit Insurance Corporation for the year ended 31st December, 1967 along with the Audited Accounts, under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961. [Placed in Library. See No. LT-1177/68].

Papers under the Tariff Commission Act, etc.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : I beg to lay on the Table :

- (1) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951 :—
 - (i) Report (1967) of the Tariff Commission on the Fair Selling Prices of Caustic Soda, Chlorine, Hydrochloric Acid and Bleaching Powder.
 - (ii) Government Resolution No. 5(30)/67/CH.II dated the 2nd May, 1968.
 - (iii) Statement showing reasons why the documents mentioned at (i) and (ii) above could not be laid on the Table with

[Shri Raghu Ramaiah]

in the period prescribed in the said section.

[Placed in Library. See No. LT-1178/68].

(2) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

- (i) The Kerosene (Fixation of Ceiling Prices) Fourth Amendment Order, 1968, published in Notification No. G.S.R. 782 in Gazette of India dated the 26th April, 1968.
- (ii) The Kerosene (Fixation of Ceiling Prices) Fifth Amendment Order, 1968, published in Notification No. G.S.R. 828 in Gazette of India dated the 1st May, 1968.

[Placed in Library. See No. LT-1179/68].

- (3) (i) Review by the Government on the working of the Madras Fertilizers Limited, Madras for the period 8th December, 1966 to 30th June, 1967, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) A copy of the Annual Report of the Madras Fertilisers Limited, Madras, for the period 8th December, 1966 to 30th June, 1967 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1180/68].

- (4) (i) Review by the Government on the working of the Durgapur Chemicals Limited, Calcutta, for the year 1966-67, under sub-section (3) of section 619A of the Companies Act, 1956, read with clause (c)(iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal.
- (ii) A copy of the Annual Report of the Durgapur Chemicals Limited, Calcutta, for the year

1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1181/68].

Annual Report of the Damodar Valley Corporation and Audit Report on the Accounts thereof for 1966-67

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : I beg to lay on the Table a copy of the Annual Report of the Damodar Valley Corporation and Audit Report on the Accounts thereof for the year 1966-67, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948. [Placed in Library. See No. LT-1182/68].

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

“In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 2), Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 25th April, 1968, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

12.32 hrs.

**RESTRAINT, REMOVAL AND
CONVICTION OF MEMBERS**

MR. SPEAKER : In continuation of the telegram dated the 30th April, 1968, from the District Superintendent of Police, Kutch, which was read out by me to the House on the 2nd May, 1968, I have to inform the House that I have received these identical communications, dated the 1st May, 1968, from the District Superin-